

Ascertaining the population of OBCS

2766. DR. GYAN PRAKASH PILANIA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the State-wise population of Other Backward Classes (OBCs) in the country;
- (b) the basis on which funds are allocated to various States for the implementation of beneficiary schemes for the OBCs, without having identified the population of OBC; and
- (c) the road-map for ascertaining the population of OBCs?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK) : (a) The Office of Registrar General & Census Commissioner, India conducts decadal population Census wherein data of all persons living in India at the time of Census taking, including those belonging to other Backward Classes are collected without any omission and duplication. However, only those castes and tribes are enumerated separately, which are specifically notified as Scheduled Castes/Scheduled Tribes as per Presidential Order under the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) Order, 1950 amended from time to time. So far, it has been the policy of the Government of India not to enumerate castes other than the Scheduled Castes and Scheduled Tribes in the decadal Census since Independence. Accordingly, the enumeration of castes including Other Backward Classes/Backward Classes other than SCs and STs has not been done in any of the decadal Censuses since 1951 Census.

(b) At the beginning of the financial year, notional allocation (NA) of funds of States/UTs is made by the Ministry, from the overall annual outlay of the Scheme, on the basis of population of each State/UTs, excluding States/UTs having no notified list of OBCs (*viz.* Arunachal Pradesh, Meghalaya, Mizoram, Nagaland and Lakshadweep).

(c) Government of India has decided to conduct a combined survey to enumerate caste along with Socio Economic profile called "Socio Economic and Caste Census (SECC)" across the country in a phased manner.

Social Welfare Schemes in Karnataka

2767. DR. PRABHAKAR KORE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has received any proposal for implementation of various social welfare schemes in Karnataka, if so, the details thereof;

- (b) the response of Government in this regard; and
- (c) whether Government has taken up any steps to approve the said proposal for the benefit of rural and urban poor ?

THE MINISTER OF STATE IN THE MINISTRY SOCIAL JUSTICE AND POWERMENT (SHRI MANIKRAO HODLYA GAVIT) : (a) to (c) Yes, Sir. Funds have been provided under the following schemes being administered by this Ministry, covering weaker sections of society, in respect of proposals received from the Government of Karnataka:

Sl.No.	Name of scheme
1.	Special Central Assistance to Scheduled Castes Sub-Plan.
2.	Assistance to Voluntary Organizations.
3.	Babu Jagjivan Ram Chhartrawas Yojana.
4.	Implementation of the Protection of Civil Rights Act, 1955 and the SCs and STs (Prevention of Atrocities) Act, 1989.
5.	Pre-Matric Scholarship for SC students study in Class IX and X.
6.	Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse.
7.	Pre-Matric Scholarship Scheme for OBC Students.
8.	Post-Matric Scholarship Scheme for OBC Students.
9.	Scheme of Assistance for Integrated Programme for Older Persons.

Projects sanctioned for coaching and allied assistance

2768. SHRI DHIRAJ PRASAD SAHU: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether only a few projects have been sanctioned for coaching and allied assistance for students belonging to Scheduled Castes (SCs), Scheduled Tribes (STs), Other Backward Classes (OBCs) and other weaker sections of the society;
- (b) if so, the scheme-wise and State-wise details thereof and the funds earmarked, released and utilized during each of the last three years and the current year; and
- (c) the scheme-wise and State-wise students benefited under these schemes during the said period?